

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH**

O.A. No.3623/2017

New Delhi this the 13th day of October, 2017

**HON'BLE MR. UDAY KUMAR VARMA, MEMBER (A)**

Smt. Tripta Gupta, Age about 56 years "C"  
W/o Late Sh. Ashok Kumar Gupta,  
R/o C-3/F-42, Lodhi Colony,  
New Delhi-110094.

Presently also at : C/o Smt. Prakash Sudan  
C-108/1, Bouty Apartments,  
Shalimar Garden, Extn. II,  
Sahibabad, Ghaziabad (UP)-201005.

-Applicant

(By Advocate:Mr. M.D. Jangra)

**Versus**

1. Union of India  
Through its Secretary,  
Ministry of Urban Development  
Govt. of India, CPWD,  
Nirman Bhawan, New Delhi-110008
2. The Director General  
CPWD,  
Ministry of Urban Development  
Govt. of India, A-Wing,  
Room No.101, Nirman Bhawan,  
New Delhi-110008.
3. The Chief Engineer (CSQ)  
CPWD, Zone-I,  
3<sup>rd</sup> Floor, Room No. 336A  
Nirman Bhawan,  
New Delhi-110008.

-Respondents

(By Advocate: Mr. Manish Kumar )

**ORDER (ORAL)**

Heard.

2. Inter-alia, it is contended that despite having legal notice served upon the respondents with regard to grant of family pension to the applicant, the respondents are not sanctioning and releasing the family pension to her on the death of her husband Mr. Ashok Gupta .

3. It is submitted that to this effect the applicant had made an application dated 14.09.2017 as well as sent legal notice dated 14.07.2017. It is further submitted that she would be happy and satisfied if a direction is issued by the Tribunal to decide her application and legal notice for sanctioning of family pension.

4. In view of the limited prayer, there is no need to issue notice to the respondents at this stage. Respondent no. 3, the Chief Engineer (CSQ), CPWD, Zone-1, 3rd Floor, Room No.336A, Nirman Bhawan, New Delhi-110008, is directed to take a decision on the application dated 14.09.2017 as well as the legal notice dated 14.07.2017 of the applicant within four weeks from the date of receipt of certified copy of this order by passing a reasoned and speaking order in the light of the rules and law in this matter.

5. Needless to add that such a direction in no way reflects my view on the merits of the case.

6. The OA is disposed of accordingly.

**(Uday Kumar Varma)  
Member (A)**

/mk/

